

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI**O.A. NO. 665 OF 2023****IN THE MATTER OF:**

Nirmal Singh Chahal
Complainant

....

VERSUS

State of Punjab & Others

..... Respondant

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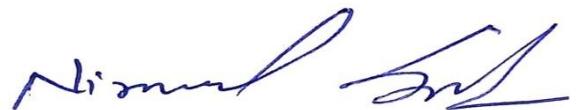
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Date:- 03-08-2025

Place:- Farid Enclave, Kotkapura Road,

Faridkot (Punjab)-151203

Complainant....



Niramal Singh Chahal
President, Farid Enclave Welfare Society,
Farid Enclave, Kotkapura Road
Faridkot (Punjab)-151203

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI**O.A. NO. 665 OF 2023****IN THE MATTER OF :**

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State of Punjab & Others

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**WRITTEN SUBMISSION BY NIRMAL SINGH CHAHAL, PRESIDENT,
FARID ENCLAVE WELFARE SOCIETY, FARID ENCLAVE, KOTKAPURA
ROAD FARIDKOT, PUNJAB**

Sir,

I had submitted an application in your court being the President of "Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot (Punjab-151203)", regarding dropping of untreated sewerage water into Langeana Drain passing near the colony due non-functioning of sewerage treatment plant of the colony and sale of Plantation area reserved for the treated water of STP, of which Application No.665 of 2023. In this regard, in your court, being President of the Farid Enclave Welfare Society, I would like present my side before you.

a) Regarding RWA - Whether it is RWA or a society to run the colony properly: -

1) In 2017, Respondent No.4 had started pulling back its hands from the works of the colony slowly by making excuse of obtaining Completion Certificate from the B.D.A. (Bathinda Development Authority, Bathinda). Due to which, lots of problems have started arising within the colony. Some residents of the colony, on temporary basis, started making efforts to run the system of the colony by collecting money from the colony residents for operating

the management of drinking water, street lights, cleaning, sewerage etc. in the colony. But in that too, so many irregularities have started occurring. In the end, all the residents of the colony, decided to form a society of the colony by coming together, which would look after the work of the colony. Therefore, on dated 07.10.2022, the colony residents have constituted "Farid Enclave Welfare Society" and I, meaning Nirmal Singh Chehal, was made its President. To run the financial of the colony in a transparent manner, a bank account in the name of society was got opened. In this, Respondent No.4 has not provided support of any type. It would be pertinent to mention here that by clubbing of colony delineated in 14 Kanals Plantation Area of S.T.P., Farid Enclave Phase-1 and Phase-2, comes to total **243 plot, 24 SCO and 12 Booth.** Out of them, **65 houses, 15 SCO and 12 Booths, a house built on the place of water works and a school, in which there are 12 rooms and which has now been converted to club, are constructed. Out of these, 50 houses, 6 SCOs are only giving the maintenance funds.** It is pertinent to state here that our society has not been taking maintenance funds from anybody forcibly. Even, the owner of "Shahi Haveli" Hotel and Club, Arsh Sachar, whose own house is within the colony, has not been giving any funds on account of usage of water and sewerage in his house, hotel and school/club. Therefore, the expense of his and other house, who are not giving funds, are being **borne by 50 houses, 6 SCO only,** due to which they are suffering financial burden. The houses and SCO, which are giving maintenance funds, those are depositing with the society with their free will and from it only, the basic necessities of the colony are being fulfilled. B.D.A. (Bathinda Development Authority, Bathinda) and

Colonizers have not presumed us as RWA ever. But now, when STP has to be run in accordance with the orders of the Hon'ble Court then, they would like to put all the expense on our society, which is absolutely wrong. I deny this fact that the society operating under my president ship, is a RWA because within the RWA, there has to be participation of all plot holders and colonizers. But in the society being operated under my president ship, there is no participating of all plot holders and colonizers. The rules related to RWA of B.D.A. (Bathinda Development Authority, Bathinda (**Annexure P-1**)).

2) At the time of converting colony school into club, for taking NOC, the owner of "Shahi Haveli", Arsh Sachar, by making employee under him as President, formed society "Farid Enclave Resident Welfare Society" similar to the name of our society and No Objection Certificate of this new society presented to B.D.A. (Bathinda Development Authority, Bathinda) to convert Colony School into a Club (**Annexure P-2**). B.D.A. (Bathinda Development Authority, Bathinda) had granted approval to convert school into club by considering the NOC of this forged society. In regard to this, CWP No.5183 of 2024 is pending in the Hon'ble High Court, which mentioned in your record, from page No.385 to 404. Now, when the question of maintenance of STP has arisen then, B.D.A. (Bathinda Development Authority, Bathinda), is not considering that society, according to which, it has converted school into club and has been talking about all the expenditure on the society formed under my President Ship.

3) According to Sr. No.3 of letter No.CA:BDA/Bathinda/2023/6116 dated 12/09/2023 (**Annexure P-3**) of B.D.A. (Bathinda Development Authority,

Bathinda), in the colony, there are two associations and after giving of written consent by the promoters only, one association can be formed. Today, when, the Hon'ble Court is stating about putting the expenditure then, B.D.A. (Bathinda Development Authority, Bathinda) and Colonizers, could only see, my society.

4) B.D.A. (Bathinda Development Authority, Bathinda) had given this in writing to the owner of "Shahi Haveli", Arsh Sachar that our society cannot collect any fund from the colony residents and if they are taking, then, it is illegal. By taking basis on this letter, the owner of "Shahi Haveli", Arsh Sachar had given application against my society to the Police Station City Faridkot, which has No.539/PC-9/25 Thana City Faridkot (Punjab) **(Annexure P-4)**. On the one side, B.D.A. (Bathinda Development Authority, Bathinda) is talking about putting expenditure on us by considering as RWA before the Hon'ble Court and on the other side, it has been giving in writing that we are not registered RWA. By doing so, B.D.A. (Bathinda Development Authority, Bathinda) has been trying to mislead the Hon'ble Court by presenting the wrong facts.

5) My society has been registered with the name of "Farid Enclave Welfare Society" for taking care of the works of the colony with the Additional Registrar of Societies, Faridkot, which has registration No.1040 of 2022-23. For maintaining the accounts of the funds, a bank account has also been opened in the name of the society. The objective of this society is only to maintain the accounts in proper manner by **collecting maintenance funds from 50 houses, 6 SCO**, who are giving the maintenance funds, so that there should not be a misuse of the funds. Neither B.D.A. (Bathinda Development

Authority, Bathinda) has considered and registered our society as RWA nor by the colonizers. Both, B.D.A. (Bathinda Development Authority, Bathinda) and colonizers are running from their responsibility by presenting the facts in improper manner before the Hon'ble Court. Merely by forming a society and opening its account in the bank, my society cannot be considered as RWA.

6) In SCO No.19 to 24, a "Shahi Haveli" named mini marriage palace cum restaurant, is being run and on the place of the land of school shown in the map, "Shahi Haveli Club" is being run, where everybody, on an average, 250-300 people use to gather and their use to completely commercial. As per Page No.196 and 199 mentioned in the record, according to Letter No.ZO/BTI/WPC/2012F- Date 30.08.2012 and ZO/BTI/WPC/ 2012/F-214 Date 30.08.2012 issued by the Punjab Pollution Control Board, this STP was got approved only for taking care of household wastage of residential colony, the capacity of which in sequence is, 47 KLD & 53 KLD, for Phase-1 and 2. But the above SCO No.19 to 24, a "Shahi Haveli" named mini marriage palace cum restaurant and "Shahi Haveli Club" shown in the map on the place of school, have also been connected to the colony sewerage system. Both, B.D.A. (Bathinda Development Authority, Bathinda) and Colonizers are trying to put all the expenditure of STP on my society only whereas, they are protecting the owner of Hotel Shahi Haveli and Shahi Haveli Club, Arsh Sachar, who is misusing it by violating the regulations.

b) Details of Collection and Expenditure of Colony:

1) Under my president ship, the society, which has been formed, the detail of funds being collected for the maintenance of colony and expenditure, is given as under:

Total Number of Plots and SCO

Total plots of Farid Enclave Phase-1	94
Total plots of Farid Enclave Phase-2	104
Plot of colony delineated on the land that is reserve for Plantation and outlet of STP	33
Farm House	12
Total:	243
SCO:	24
Booth:	12
School:	01
Water Works Quarter:	01

Constructed Houses and SCO's:**(Annexure P-5)**

Total constructed houses of colony:	65 houses
SCO:	15
Booth:	12
School:	01
Water Works Quarter:	01

Maintenance Funds Payee: (Annexure P-6)

Colony houses:	50 houses
SCO:	06

Maintenance Funds non-Payee:**(Annexure P-7)**

Colony houses:	15 houses
SCO:	09
Booth:	12
School:	01
Water Works Quarter:	01

As per Annexure P-6, total monthly maintenance funds, which are being collected: Rs.54700/-

**Total monthly expense for June 2025 of the colony:
(Annexure P-8 to P-12)**

1.Security Guards Salary:	24000/-
2.Street Lights Bill:	2860/-
3.Colony motor bill:	7350/-
4.Canal motor bill:	20000/-
<u>Total:</u>	<u>54210/-</u>

It is clear from the above detail that my society does not make collection from anybody mandatorily and everybody has been giving monthly funds to the society as per their free will. With these funds, we only fulfill the basic amenities of the colony. If we would not do so, then, we would have to sacrifice basic amenities of the colony also. B.D.A. (Bathinda Development Authority, Bathinda) and Colonizers had sold us the plots on very high price by showing lots of facilities and later on, both have pulled back their hands from giving the facilities and we would have to start collecting monthly maintenance funds out of compulsion to fulfill the basic amenities of the colony. B.D.A. (Bathinda Development Authority, Bathinda) and Colonizers, now to evade their responsibilities, are presenting the fact before the Hon'ble Court in an improper manner.

c) Regarding Reserve Plantation Area of 14 Kanals:

1) As per Point No.15 of the "No Objection Certificate from Pollution Angle" No.ZO(BTI)/FDK/2010/ NOC/12 Dated 23.08.2010 For Farid Enclave, (Phase-1) issued by the Zonal Office Punjab Pollution Control Board, Bathinda, "The promoter **shall develop** the land measure **7 kanals for under plantation area as per karnal technology.**" (Page No.196)

Similarly, as per Point No.15 of the "No Objection Certificate from Pollution Angle" No.ZO(BTI)/FDK/2010/ NOC/11 Dated 23.08.2010 For Farid Enclave, (Phase-2) issued by the Zonal Office Punjab Pollution Control Board, Bathinda, "The promoter **shall develop** the land measure **7 kanals for under plantation area as per karnal technology.**" (Page No.199)

According to this, **total 7+7 = 14 kanal land within "Farid Enclave Colony Phase 1 and 2", is mandatory to be kept aside for plantation under kernal technology.** Previously, this land was left behind STP of the colony and Eucalyptus trees were planted here **(Circled Part of P-13)**. But an Officer from the Zonal Office Punjab Pollution Control Board, Bathinda had visited the colony on dated 02.08.2023 and stated in its report that **"5. Plantation area reserved for disposal of treated effluent has been developed as 03 no. residential plots."** (Page No-12)

On 06.03.2004, Respondent No.4 appeared before the Chairman, Punjab Pollution Control Board to present his side. During the hearing, the Member Secretary of the Board, had stated that:

"Further as per the details of the visit carried out by Officer(s) of the board on 02.08.2023 and 29.1.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found rusted and site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed off onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no. residential plots and presently no plantation area has been provided for disposal of treated wastewater. No management has been provided for handling of the solid waste in compliance to the solid waste management rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/ legal documents, executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing over of the colony for its regular operation and maintenance and as such the reply was found unsatisfactory." (Page No.20-21 Sr. No.9)

It is clear from the above that the 14 kanals, which was to be built as plantation area within the colony, it is not available and in place of that, a residential unapproved colony of 33 plots had been constructed in which, 4 houses had been constructed and 3 new are being raised. **(Annexure Map New Colony P-14)**

2) Apart from this, our colony is outside the boundary of Municipal Committee and in the nearby, there is a village, in which sewerage system has not been constructed. According to the record submitted in the

Hon'ble Court, as per Page No.307 and 308 mentioned in PAPRA ACT 1995, the colonizers have been made bound to run the STP operation till the handing over of STP operation to any local authority. But due to the colony having been outside of the Municipal Committee and due to non-installation of any type of sewerage system in the village by the Village Panchayat, in the near future, it is impossible for it to be connected with other sewerage system. Therefore, the importance of 14 kanals plantation area, increases more.

d) STP Capacity and Lease Deed:

1) B.D.A. (Bathinda Development Authority, Bathinda) and colonizers had always stated in their replies presented in the Hon'ble Court that total capacity of STP is 200 KLD. But as per Page No.191, according to letter No.ZO/BTI/WPC/2012/F- Date of Issue 30.08.2012 issued by the Zonal Office Punjab Pollution Control Board, Bathinda, total capacity of Farid Enclave Phase-1 is 47 KLD and as per page No.193, according to letter No.ZO/BTI/WPC/2012/F-214 Date of Issue 30.08.2012 issued by Zonal Office Punjab Pollution Control Board, Bathinda, total capacity of Farid Enclave Phase-2 is 53 KLD. Thus, the total capacity of STP comes to 100 KLD. Thus, B.D.A. (Bathinda Development Authority, Bathinda) and colonizers are misleading the Hon'ble Court by presenting the wrong facts.

2) It is clearly mentioned in the above letters that Mode of Final Disposal will be onto land for plantation common for both colonies. But the colonizers had sold $7+7=14$ kanal land by delineating in the shape of colony, which was left for plantation under Karnal technology.

That on page No.422, a suit has been filed for taking one acre land on lease till dated 11.02.2029, in connection to that, no such record or copy of lease deed has been presented in the Hon'ble Court.

Prayer:

Keeping in view the facts and circumstances, most respectfully and humbly, it is requested to this Hon'ble Court that: -

1) By not considering our society as RWA, the responsibility of running the STP and management of colony, may be given to the B.D.A. (Bathinda Development Authority, Bathinda) and colonizers till the time, the colony is not handed over in a legal manner.

2) The sewerage treatment plant of the colony may be got operated and 14 kanal plantation land may be got recovered.

3) By deciding the capacity of STP of colony as per new circumstances again, according to that, a new STP plant may be got installed.

4) A strict legal action may be taken against the officials of the B.D.A. (Bathinda Development Authority, Bathinda) and colonizers, who had tried to mislead the Hon'ble Court by presenting the wrong facts.

5) The restriction put registry after purchase of plot in the colony and on electricity connection, may be removed.

6) For putting untreated sewerage and waste by the owners of Hotel Shahi Haveli of their hotel into the

Langeana Drain through colony sewerage, against them strict legal action may be taken.

7) The owners of Hotel Shahi Haveli has been violated the rules defined u/s 20(4) of PAPR ACT, 1995 (Punjab-Apartment Property Regulation Act, 1995) and the illegal occupation on green belt has been removed u/s 39(2) of PAPR ACT, 1995 (Punjab-Apartment Property Regulation Act, 1995). So a FIR may be registered against the owner of Shahi Haveli Arsh Sachar and others and also their properties must be attached so that expenditure for demolishing illegal occupation may be recovered.

With thanks,

Date:03-08-2025

Place: Farid Enclave Phase-1 and 2,

Kotkapura Road,

Faridkot (Punjab)-151203

Complainant.....



Niramal Singh Chahal

President, Farid Enclave Welfare Society,

Farid Enclave, Kotkapura Road

Faridkot (Punjab)-151203

PUNJAB GOVT. GAZ. (EXTRA), APRIL 16, 2021
(CHTR 26, 1943 SAKA)

142

(2) If the promoter or the allottees, as the case may be, fail(s) to make application for registration of the association within the period mentioned in sub-section (1), the competent authority shall by an order, direct the promoter or the allottees, as the case may be, to form an association of residents in respect of a project within such period, as may be specified in the order.

(3) The owner or allottee or occupier of any apartment shall be a member of the association from the date he takes possession of such apartment

(4) The promoter of the project shall be an associate member of the association in respect of apartment(s) meant for allotment or sale, but not yet allotted or sold. When such apartment(s) is later on allotted, sold or otherwise transferred, the allottee shall become a member of the association and the promoter shall cease to be an associate member of the association in respect of such apartment from the date of possession.

(5) The responsibility for administration and management of the apartments and maintenance and upkeep of common areas, infrastructure and common services of the project shall devolve on the association from the date specified by the competent authority in the order passed under sub-section (13) of section 5."

14. In the principal Act, for section 19, the following section shall be substituted, namely:-

Substitution of
section 19 of
Punjab Act 14
of 1995

"19. (1) The allottee shall be entitled to obtain the information relating to sanctioned plans, layout plans along with the specifications, approved by the competent authority and such other information as provided in this Act or the rules made thereunder or the agreement for sale signed with the promoter.

(2) The allottee shall be entitled to know stage-wise time schedule of completion of the project, including the provisions for water, sanitation, electricity and other amenities and services as agreed to between the promoter and the allottee in accordance with the terms and conditions of the agreement for sale.

(3) The allottee shall be entitled to claim the possession of apartment, plot or building, as the case may be, and the association of allottees shall be entitled to claim the possession of the common areas

(4) The allottee shall be entitled to claim the refund of amount paid along with interest at such rate, as may be prescribed and compensation in the manner as provided under the Real Estate (Regulation and Development) Act, 2016, from the promoter, if the promoter fails to comply or is unable to give possession of the apartment, plot or building, as the case may be, in accordance with the terms of agreement for sale or due to discontinuance of his business

Issued Under
R.T.I Act 2005
PIO, BDA Bathinda

Farid Enclave Residents Welfare Society

P-2

Registration No.1054 of 2022-2023

R/o Kothi No.93, Farid Enclave, Faridkot, Punjab - 151203

M. 98761-20990

No.....

Dated 1-3-2023

To

The Chief Administrator,

Residents Development Authority, Bathinda

Subject: Regarding revision of layout plan of Farid Enclave Phase-1 and Phase-2 Faridkot

Sir,

It is requested that Farid Colonizer and Baba Farid Colonizers have given application to you constructing community/club instead of school on the land of school. The Farid Enclave Residents Welfare Society, Faridkot has no objection in constructing community/club on the land of school in Farid Enclave Phase-1 and Farid Enclave Phase-2.

Sd/- Nageshwar Prasad

Farid Enclave Resident Welfare Society, Faridkot

Nageshwar Prasad President

ATTESTED

KULDIP SINGH
Notary Public Faridkot
Regd. No. 14818

02.07.2025

Certified that this is true & correct Translation in English of the original in Punjabi/Hindi produced before me

Kuldip Singh
Advocate
Notary Public
Faridkot

02.08.2025



Enclave Residents Welfare Society

Registration No. 1054 of 2022-2023

Plot No. 93 Farid Enclave, Faridkot, Punjab - 151203
M. 98761-20990

Dated.....1-3-2023

ਵਿਕਾਸ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ।

ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਫਰੀਦਕੋਟ ਦਾ ਲੇ-ਆਊਟ ਪਲੈਨ ਰਿਵਾਈਜ਼ ਕਰਨ ਸਬੰਧੀ।

ਬੇਨਤੀ ਹੈ ਕਿ ਫਰੀਦ ਕਾਲੋਨਾਈਜ਼ਰ ਅਤੇ ਬਾਬਾ ਫਰੀਦ ਕਾਲੋਨਾਈਜ਼ਰਜ਼ ਵਲੋਂ ਫਰੀਦ ਇਨਕਲੇਵ ਵਿਖੇ ਸਕੂਲ ਵਾਲੀ ਜਗ੍ਹਾ ਵਿੱਚ ਸਕੂਲ ਦੀ ਬਜਾਏ ਕਮਿਊਨਿਟੀ/ਕਲੱਬ ਬਨਾਉਣ ਵਾਸਤੇ ਆਪਜੀ ਪਾਸ ਦਰਖਾਸਤ ਦਿੱਤੀ ਹੋਈ ਹੈ। ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-2 ਸਕੂਲ ਵਾਲੀ ਜਗ੍ਹਾ ਕਲੱਬ ਕਰਕੇ ਇਸ ਵਿੱਚ ਕਮਿਊਨਿਟੀ/ਕਲੱਬ ਬਨਾਉਣ ਤੇ ਫਰੀਦ ਇਨਕਲੇਵ ਰੈਜੀਡੈਂਟਸ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਫਰੀਦਕੋਟ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੈ।

ਗੁਰਮਿੰਦਰ ਸਿੰਘ
ਫਰੀਦ ਇਨਕਲੇਵ ਰੈਜੀਡੈਂਟ ਵੈਲਫੇਅਰ
ਸੁਸਾਇਟੀ, ਫਰੀਦਕੋਟ
ਨਗਰਸਵਰ ਪ੍ਰਸ਼ਾਦ ਪ੍ਰਧਾਨ

Issued Under
R.T.I Act 2005
PIO, BDA Bathinda

BDA Complex, Bhagu Road, Bathinda

To

The Superintendent,
Deputy Commissioner,
Faridkot.

Letter No.CA:BDA/Bathinda/2023/6116

Dated: 12.09.2023

Subject: As regards solving problems of
residents of Farid Enclave.

Reference: Your office letter No.1396-1398,
dated 24.07.2023.

Vide letter under reference pertaining
to the above captioned subject, directions were
issued by you to B.D.A. for taking action on
point No.2 to 4 and point No.7 to ___, report
regarding which is hereby presented before you
in the following manner:

Sr. No.		
1.	Management of the school	It is hereby informed

<p>which has been given to Farid Enclave Resident Welfare Society, its management may please be given to Farid Enclave Welfare Society.</p>	<p>as per record that as per the provisions of PAPRA Act, 1995, B.D.A. office doesn't used to give management of the school to any of the association. If management of the school has been given to some Resident Welfare Society, the same would have been given at the level of promoter only.</p>
<p>2. Farid Enclave Resident Welfare Society may please be delisted from the record of your office and B.D.A.</p>	<p>It is hereby informed as per the facts which have come on the record that there are two associations in the colony under subject:</p>

- Farid Enclave
Welfare Society,
Farid Enclave,
Kotkapura Road,
Faridkot.

- Farid Enclave
Resident Welfare
Society, Kothi No.93,
Farid Enclave,
Faridkot.

Regarding this,
as per 17A of the
provisions of PAPRA
Act, 1995 (amended in
2014 and 2021),
B.D.A. cannot take
action.

Taking further
action shall be
possible only after
receipt of written

	487	consent from the promoter pertaining to one association, only after receiving consent of both the associations.
3.	By getting removed possession taken on the religious place and quarters of water works, their whole management may please be given to Farid Enclave Welfare Society.	According to the available record, no place has been kept reserved to a religious place in the lay-out plan. Even though, information relating to this should be sought from the concerned District Town Planner.
4.	Copy of CLU to the effect of using plot number 101, 102 and 103 as commercial place, may	As per lay-out, plot numbers 101, 102 and 103 have been shown as residential.

	please be provided. 488	
5.	Illegal connections from inside and outside the colony, out of the water to be supplied to the colony, may please be get closed.	Promoter letter is being issued.
6.	Construction of a community hall may please be get done in the colony.	According to lay-out, there is no place reserved for community hall, place has been reserved for a club, construction of which is to be done by the promoter by getting approved building plan.
7.	STP may please be made functional and proper arrangement of outlet of sewerage may please be	The B.D.A. office has constituted a committee for inspecting the spot and in view of its

	made.	489	report further action shall be initiated.
8.	Roads of the colony may please be freshly constructed by getting put BAJRI and LOOK on the same.		The B.D.A. office has constituted a committee for inspecting the spot, and in view of its report further action shall be initiated.
9.	Maintenance of the parks may please be get done.		The B.D.A. office has constituted a committee for inspecting the spot, and in view of its report further action shall be initiated.
10.	Proper arrangement relating to the outflow of rain water may please be made.		The B.D.A. office has constituted a committee for inspecting the spot, and in view of its report further action

		shall be initiated.
	-illegible-	-illegible-
14.	Tow-wall may please be constructed alongside the roads in whole of the colony.	The B.D.A. office has constituted a committee for inspecting the spot, and in view of its report further action shall be initiated.
15.	Time bound cleaning of the vacant plots of the colony may please be get done.	Proceedings in this regard are to be initiated by the promoter.

This letter is hereby issued in view of the prior approval of the competent authority. This is for your information/further action.

Sd/- Superintendent
For: Additional Chief Administrator,
B.D.A., Bathinda.

Certified to be True Translated Copy

Jamunath

Advocate

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਸੁਪਰਡੈਂਟ,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਰੀਦਕੋਟ।

ਪੱਤਰ ਨੰ: ਮੁੱਘ:ਬੀਡੀਏ/ਬਠਿੰਡਾ/2023/ 6116
ਮਿਤੀ: 12/9/23

ਵਿਸ਼ਾ: ਫਰੀਦ ਇਨਕਲੇਵ ਵਾਸੀਆਂ ਦੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਦੇ ਹੱਲ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫਤਰੀ ਪੱਤਰ ਨੰ: 1396-1398 ਮਿਤੀ: 24.07.2023।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਰਾਹੀਂ ਆਪ ਜੀ ਵੱਲੋਂ ਬੀ.ਡੀ.ਏ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-

ਮੁੱਘ	
ਨੁਕਤਾ ਦਾ ਪ੍ਰਬੰਧ ਕੇ ਫਰੀਦ ਇਨਕਲੇਵ ਰੈਜੀਡੈਂਟ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਨੂੰ ਦਿੱਤਾ ਹੈ, ਉਸ ਦਾ ਪ੍ਰਬੰਧ ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਨੂੰ ਦਿੱਤਾ ਜਾਵੇ ਜਾਂ	ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪਾਪਰਾ ਐਕਟ 1995 ਦੇ ਉਪਬੰਧ ਅਨੁਸਾਰ ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਐਸਸੀਏਸਨ ਨੂੰ ਸਕੂਲ ਦਾ ਪ੍ਰਬੰਧ ਨਹੀਂ ਦਿੱਤਾ ਜਾਂਦਾ। ਜੇ ਸਕੂਲ ਦਾ ਪ੍ਰਬੰਧ ਕਿਸੇ ਰੈਜੀਡੈਂਟ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਨੂੰ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਉਹ ਪ੍ਰਮੋਟਰ ਦੇ ਪੱਧਰ ਹੀ ਦਿੱਤਾ ਗਿਆ ਹੋਵੇਗਾ।
ਫਰੀਦ ਇਨਕਲੇਵ ਰੈਜੀਡੈਂਟ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਨੂੰ ਆਪ ਦੇ ਦਫਤਰ ਅਤੇ ਬੀ.ਡੀ.ਏ ਰਿਕਾਰਡ ਵਿੱਚੋਂ ਡੀ ਵੱਲੋਂ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਜਾਂ	ਰਿਕਾਰਡ ਵਿੱਚ ਆਏ ਤੱਥਾਂ ਅਨੁਸਾਰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਵਿਖੇ ਦੋ ਐਸਸੀਏਸਨ ਹਨ:- ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਫਰੀਦ ਇਨਕਲੇਵ, ਕੰਟਕਪੁਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਫਰੀਦ ਇਨਕਲੇਵ ਰੈਜੀਡੈਂਟ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਕੋਠੇ ਨੰ: 10, ਫਰੀਦ ਇਨਕਲੇਵ, ਫਰੀਦਕੋਟ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਪਾਪਰਾ ਐਕਟ 1995 (ਸੋਧ 2014 ਅਤੇ 2021) ਦੇ ਉਪਬੰਧ ਅਨੁਸਾਰ 17 A ਦੇ ਮੁਤਾਬਕ ਬੀ.ਡੀ.ਏ ਵੱਲੋਂ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾ ਸਕਦੀ। ਦੋਨੋ ਐਸਸੀਏਸਨ ਦੀ ਸਾਹਮਣੀ ਤੋਂ ਬਾਅਦ ਹੀ ਇੱਕ ਐਸਸੀਏਸਨ ਸਬੰਧੀ ਪ੍ਰਮੋਟਰ ਪਾਸੋਂ ਲਿਖਤੀ ਸਹਿਮਤੀ ਆਉਣ ਉਪਰੰਤ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਨੀ ਸੰਭਵ ਹੋਵੇਗੀ।
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਉਪਲਬਧ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਲੋ-ਆਊਟ ਵਿੱਚ ਯਾਰਮਿਕ ਸਗਾ ਲਈ ਕੋਈ ਵੀ ਰਾਖਵੀਂ ਨਹੀਂ ਦਰਸਾਈ ਗਈ ਹੈ। ਫਿਰ ਵੀ ਇਸ ਦੇ ਸਬੰਧੀ ਸਬੰਧਤ ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ ਤੋਂ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਕਰ ਲਈ ਜਾਵੇ ਜਾਂ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਲੋ-ਆਊਟ ਅਨੁਸਾਰ ਪਲਾਟ ਨੰ: 10, 102, 103 ਰਿਹਾਇਸ਼ੀ ਤੌਰ 'ਤੇ ਵਰਤੀ ਰਹੇ ਹਨ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਪ੍ਰਮੋਟਰ ਪੱਤਰ ਸਾਰੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਜੀ
ਕਲੋਨੀ ਵਿੱਚ ਕਮਿਊਨਿਟੀ ਹਾਲ ਦੀ ਉਸਾਰੀ ਕਰਵਾਉਣ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਲੋ-ਆਊਟ ਅਨੁਸਾਰ ਕਮਿਊਨਿਟੀ ਹਾਲ ਸਬੰਧੀ ਕੋਈ ਰਖਾਵੀਂ ਨਹੀਂ ਦਰਸਾਈ ਗਈ ਹੈ। ਕਲੋਨ ਲਈ ਜਗ੍ਹਾ ਰਾਖਵੀਂ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਦੀ ਉਸਾਰੀ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਬਿਲਡਿੰਗ ਪਲੈਨ ਪ੍ਰਵਾਨ ਕਰਵਾ ਕੇ ਕੀਤੀ ਜਾਣੀ ਹੈ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਸਾਇਜ਼ ਲੈਣ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮਦਦਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਸਾਇਜ਼ ਲੈਣ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮਦਦਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਸਾਇਜ਼ ਲੈਣ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮਦਦਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ
ਪ੍ਰਮੋਟਰ ਨੂੰ ਨੁਕਤਾ ਨੰ: 2 ਤੋਂ 4 ਤੱਕ ਅਤੇ ਨੁਕਤਾ ਨੰ: 7 ਤੋਂ 15 ਤੱਕ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਹੇਠ ਅਨੁਸਾਰ ਪੇਸ਼ ਹੈ ਜੀ:-	ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਸਾਇਜ਼ ਲੈਣ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮਦਦਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ

Issued Under
R.T.I Act 2005
PIO, BDA Bathinda

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਕਰਵਾ ਕੇ ਦਿੱਤੇ ਜਾਣ ਜੀ।	ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮੰਦੇਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।
14 ਸਾਰੀ ਕਲੋਨੀ ਵਿੱਚ ਸੜਕਾਂ ਦੇ ਨਾਲ ਟੌਅ ਵਾਲ ਬਣਵਾਈ ਜਾਵੇ ਜੀ।	ਬੀ.ਡੀ.ਏ ਦਫਤਰ ਵੱਲੋਂ ਮੌਕੇ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਦੇ ਮੰਦੇਨਜ਼ਰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।
15 ਕਲੋਨੀ ਦੇ ਖਾਲੀ ਪਲਾਟਾ ਦੀ ਸਮਾਂ ਬੱਧ ਸਫਾਈ ਕਰਵਾਈ ਜਾਵੇ ਜੀ।	ਇਸ ਸਬੰਧੀ ਕਾਰਵਾਈ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਕੀਤੀ ਜਾਈ ਹੈ।

ਇਹ ਖੱਤਰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਜੀ ਦੇ ਪੂਰਵ ਪ੍ਰਵਾਨਗੀ ਦੇ ਮੰਦੇਨਜ਼ਰ ਜਾਰੀ ਕੀਤਾ ਜਾਦਾ ਹੈ। ਇਹ ਆਪ ਦੀ ਸੂਚਨਾ/ ਅਗਲੇਰੀ ਹਿੱਤ ਪੇਸ਼ ਹੈ।


 ਸੁਪਰਡੈਂਟ
 ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
 ਬੀਡੀਏ, ਬਠਿੰਡਾ।


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 R.T.I Act 2005
 PIO, BDA Bathinda

P-4

< aarshsachar@gmail.com >

Thu, 29 May 2025 14:29:05 +0530

To "COMPLAINTS DGP OFFICE"<dgp.complaint.police@punjab.gov.in>

Cc "SSP Faridkot"<ssp.frd.police@punjab.gov.in>,"Bhupinder Singh"<inchpobr-fdk@punjabpolice.gov.in>,"Bhagwant Mann CM Punjab"<cmo@punjab.gov.in>

539-PCR/25
08/06/25

To,
The Director General of Police (DGP) Sahab
Punjab Police

Subject: Legal Complaint for Registration of FIR Against Farid Enclave Welfare Society (Regd. No. 1040) for Illegal Collection of Maintenance Charges

Respected Sir/Madam,

I, Aarsh Sachar, resident of Faridkot, Punjab, hereby submit this formal complaint for the registration of a First Information Report (FIR) against the Farid Enclave Welfare Society, registered under Regd. No. 1040, hereinafter referred to as "the Society," for engaging in unlawful activities pertaining to the illegal collection of maintenance charges and other service-related payments from the residents of Farid Enclave.

This complaint is grounded in the provisions of the Punjab Apartment and Property Regulation Act, 1995 (hereinafter referred to as "PAPRA"), along with the respective Punjab Apartment and Property Regulation Rules, 1995. It is pertinent to note that under the provisions of the aforementioned act, only a duly constituted and recognized Residents' Welfare Association (RWA), appointed by the promoter and approved by the competent authority, is legally authorized to collect maintenance charges or service-related fees from the allottees and residents of a colony. The Society, as registered, lacks such recognition.

Request for Registration of FIR

In light of the above, I formally request the immediate registration of an FIR against the Farid Enclave Welfare Society for their illegal financial practices, specifically the wrongful collection of maintenance charges and any additional allegations of misconduct. It has come to my attention that these sums are purportedly being utilized for personal gain by members of the Society, rather than for the intended purposes of maintenance and service.

I urge you to treat this complaint with the seriousness it demands, as it involves the fundamental rights of citizens to be free from exploitation and to receive the lawful services to which they are entitled.

Thank you for your immediate attention to this critical matter. I await your affirmative action and look forward to your response.

Yours faithfully,

Aarsh Sachar
Social Worker
Faridkot
Contact No: 9988000023 / 7780007878

606-PCR
DSP-FDK
4-6-25

SNOPSCIPAN
Bhagwant

SP
ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ (ਸ:ਡ:)
ਫ਼ਰੀਦਕੋਟ।

- Attachments
- 1. BDA (CA) Report detailing findings related to Farid Enclave Welfare Society, Regd. No. 1040.
 - 2. Fees receipt collected by the Society under the guise of Maintenance Funds.

2 Attachment(s)

1001421277.jpg
1.2 KB

1001421274.jpg
152.4 KB

13495/W
08/05/25

408-SPC
PS-C-FDK
5/6/25

DSP Faridkot
For n/a & report as per law facts
of merit within 7 days.

PC
RSC

Sr. Supdt. of Police
Faridkot



ਦੱਸ,

Aarsh Sachar,
aarshsachar@gmail.com.

ਪੱਤਰ ਨੰ: ਵਪ:ਬੀ.ਡੀ.ਏ/ਬਠਿੰਡਾ/2025/ 2954
ਮਿਤੀ: 28/5/25

ਵਿਸ਼ਾ: Appeal against response regarding Farid Enclave Welfare Society's Payment collection Authority in Farid Enclave Kotakpura Road, Faridkot..

ਹਵਾਲਾ: ਆਪ ਦੀ ਈ-ਮੇਲ ਮਿਤੀ 28.04.2025 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਈ-ਮੇਲ ਰਾਹੀਂ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਇਸ ਦਫਤਰ ਦੀ ਲਾਅ ਬਰਾਂਚ ਦੇ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

1. Legality of Payment Collections by Farid Enclave Welfare Society:- As per the provisions of PAPRA, 1995, and the corresponding rules, only a duly constituted and recognized Residents' Welfare Association (RWA) appointed by the promoter and approved by the competent authority, is legally authorized to collect maintenance charges and other service-related payments from the allottees/residents of a colony. Upon verification of the available records, it is observed that the Farid Enclave Welfare Society (Regd. No. 1040) has not been recognized by the Bathinda Development Authority (BDA) as a valid RWA within the meaning of PAPRA. Consequently, any collection of funds from residents by this society does not carry the sanction or authorization of BDA.

2. Request for Statements: Documentation and Financial:- Since the Farid Enclave Welfare Society has not been constituted or recognized under PAPRA by the competent authority, and functions as a society registered independently under the Punjab Societies Registration Act, 1860, the BDA has no jurisdiction over its internal affairs, including financial records, collection ledgers, or audit reports. Accordingly, the complainant/applicant may be advised to approach the Registrar, Firms and Societies, Punjab, which is the appropriate regulatory authority to entertain complaints related to the functioning, accountability, and alleged financial irregularities of the registered society.

3. Resident Rights and Representation:- Residents of Farid Enclave Colony are entitled to fair representation, transparency, and accountability under the provisions of Section 5(5) and Section 21 of PAPRA. The developer is responsible for proper maintenance of common areas until a valid association of allottees is constituted and handed over charge, as required. It is also pertinent to mention here that since the BDA has not authorized the said society, and it operates as a private registered body, complaints regarding its conduct or functioning fall under the jurisdiction of the Registrar, Societies. However, The promoter/developer is responsible for maintenance and upkeep of the colony until such time a valid RWA is constituted and the common areas are formally handed over. Residents are entitled to transparent and fair representation through a validly formed and recognized association."


ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।

ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੈੱਲਫੇਅਰ ਸੁਸਾਇਟੀ (ਰਜਿ: ਨੰ. 1040/2022-23) ਫ਼ਰੀਦਕੋਟ
 ਲੜੀ ਨੰ. 653 ਮਹੀਨਾਵਾਰ ਬਲੇਨੀ ਸੇਵਾਵਾਂ ਵੱਲੋਂ

ਰਕਮ ਦੇਣ ਵਾਲੇ ਦਾ ਨਾਮ ਅਤੇ ਮੁਕਾਨ ਨੰ..... ਜਸਦੀਪ ਸਿੰਘ # 205 ਮਿਤੀ... 31-12-23
 ਬਾਬਤ ਮਹੀਨਾ... ਦਸੰਬਰ..... 2023 ਕੁੱਲ ਰਕਮ ਸ਼ਬਦਾਂ ਵਿੱਚ... ਨੌ ਸੌ ਰੁਪਏ

ਪਾਤਾ ਵੇਰਵਾ		For Online Payment :	ਪੇਮੈਂਟ ਮੋਡ (ਟਿੱਕ ਕਰੋ)	
ਅਦਾ ਕਰਨ ਵਾਲੀ ਰਕਮ			ਨਗਦ	
ਚੁਕਮਾਨਾ		Bank Name :	ਆਨਲਾਈਨ	<u>L</u>
ਕੁੱਲ ਜੱਫ਼		IDBI Bank, Faridkot		<u>10-12-23</u>
ਅਦਾ ਕੀਤੀ ਰਕਮ	<u>900</u>	A/C. No.		
ਬਕਾਇਆ		0395104000163736		
		IFCE Code :		
		IBKLO00395	ਪ੍ਰਾਪਤ ਕਰਤਾ (ਮੁਸਾਫ਼ਰੀ) ਦਸਤਖਤ ਅਤੇ ਮਿਤੀ	
			<u>Gurbhyan Singh</u>	
			ਅਦਾ ਕਰਤਾ ਦੇ ਦਸਤਖਤ ਅਤੇ ਮਿਤੀ	
			<u>Manak</u>	

ਨੋਟ : 1) ਕੇਵਲ ਮਹੀਨਾਵਾਰੀ ਕੇਵਲ ਰਕਮ ਸਮੂਹ ਸ਼ਬਦਾਂ ਵਿੱਚ ਪ੍ਰਾਪਤ ਕਰੀ ਜਾਵੇ। ਇਸ ਵਿੱਚ ਬਿਨਾਂ ਕੋਈ ਵੀ ਸਮੂਹ ਸ਼ਬਦਾਂ ਦੀ ਸਹੂਲਤ ਨਹੀਂ ਦਿੱਤੀ ਜਾਵੇਗੀ, ਨਾ ਹੀ ਉਹ ਪੇਮੈਂਟ ਆਈ ਮੈਨੀ ਜਾਵੇਗੀ।
 2) ਹਰ ਮਹੀਨੇ ਦੀ 15 ਤਾਰੀਖ ਤੱਕ ਸੁਸਾਇਟੀ ਕੋਲ ਪੇਮੈਂਟ ਆਉਂਦੀ ਹੋਵੇਗੀ ਜਾਂ, ਉਸ ਤੋਂ ਬਾਅਦ ਹਰ ਮਹੀਨੇ 100 ਰੁਪਏ ਦੁਬਾਰਾ ਵਾਸਤੇ ਕੀਤਾ ਜਾਵੇਗਾ।
 3) ਅਸਰ ਪੇਮੈਂਟ ਆਨ ਨਾਈਨ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਜਾਂ ਉਸਦਾ ਸਕੀਨ ਆਫ/ਕਮਿਸ਼ਨ ਮਹੀਨਾਵਾਰੀ ਕੇਵਲ ਕੇਵਲ ਕੀਤਾ ਜਾਵੇਗਾ।
 ਸੰਪਰਕ : ਨਿਰਦੇਸ਼ ਸਿੰਘ ਚੌਹਿਲ (ਪ੍ਰਧਾਨ) 98159-21940, ਪਰਮਵੀਰ ਸਿੰਘ ਸੰਧੂ (ਖਜ਼ਾਨਚੀ) 99889-95454

ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੈੱਲਫੇਅਰ ਸੁਸਾਇਟੀ (ਰਜਿ: ਨੰ. 1040/2022-23) ਫ਼ਰੀਦਕੋਟ
 ਲੜੀ ਨੰ. 148 ਮਹੀਨਾਵਾਰ ਬਲੇਨੀ ਸੇਵਾਵਾਂ ਵੱਲੋਂ

ਰਕਮ ਦੇਣ ਵਾਲੇ ਦਾ ਨਾਮ ਅਤੇ ਮੁਕਾਨ ਨੰ..... ਜਸਦੀਪ ਸਿੰਘ # 205 ਮਿਤੀ... 29-2-24
 ਬਾਬਤ ਮਹੀਨਾ... ਦਸੰਬਰ..... 2024 ਕੁੱਲ ਰਕਮ ਸ਼ਬਦਾਂ ਵਿੱਚ... ਨੌ ਸੌ ਰੁਪਏ

ਪਾਤਾ ਵੇਰਵਾ		For Online Payment :	ਪੇਮੈਂਟ ਮੋਡ (ਟਿੱਕ ਕਰੋ)	
ਅਦਾ ਕਰਨ ਵਾਲੀ ਰਕਮ			ਨਗਦ	
ਚੁਕਮਾਨਾ		Bank Name :	ਆਨਲਾਈਨ	<u>L</u>
ਕੁੱਲ ਜੱਫ਼		IDBI Bank, Faridkot		<u>17-2-24</u>
ਅਦਾ ਕੀਤੀ ਰਕਮ	<u>900</u>	A/C. No.		
ਬਕਾਇਆ		0395104000163736		
		IFCE Code :		
		IBKLO00395	ਪ੍ਰਾਪਤ ਕਰਤਾ (ਮੁਸਾਫ਼ਰੀ) ਦਸਤਖਤ ਅਤੇ ਮਿਤੀ	
			<u>Gurbhyan Singh</u>	
			ਅਦਾ ਕਰਤਾ ਦੇ ਦਸਤਖਤ ਅਤੇ ਮਿਤੀ	
			<u>Manak</u>	

ਨੋਟ : 1) ਕੇਵਲ ਮਹੀਨਾਵਾਰੀ ਕੇਵਲ ਰਕਮ ਸਮੂਹ ਸ਼ਬਦਾਂ ਵਿੱਚ ਪ੍ਰਾਪਤ ਕਰੀ ਜਾਵੇ। ਇਸ ਵਿੱਚ ਬਿਨਾਂ ਕੋਈ ਵੀ ਸਮੂਹ ਸ਼ਬਦਾਂ ਦੀ ਸਹੂਲਤ ਨਹੀਂ ਦਿੱਤੀ ਜਾਵੇਗੀ, ਨਾ ਹੀ ਉਹ ਪੇਮੈਂਟ ਆਈ ਮੈਨੀ ਜਾਵੇਗੀ।
 2) ਹਰ ਮਹੀਨੇ ਦੀ 15 ਤਾਰੀਖ ਤੱਕ ਸੁਸਾਇਟੀ ਕੋਲ ਪੇਮੈਂਟ ਆਉਂਦੀ ਹੋਵੇਗੀ ਜਾਂ, ਉਸ ਤੋਂ ਬਾਅਦ ਹਰ ਮਹੀਨੇ 100 ਰੁਪਏ ਦੁਬਾਰਾ ਵਾਸਤੇ ਕੀਤਾ ਜਾਵੇਗਾ।
 3) ਅਸਰ ਪੇਮੈਂਟ ਆਨ ਨਾਈਨ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਜਾਂ ਉਸਦਾ ਸਕੀਨ ਆਫ/ਕਮਿਸ਼ਨ ਮਹੀਨਾਵਾਰੀ ਕੇਵਲ ਕੇਵਲ ਕੀਤਾ ਜਾਵੇਗਾ।
 ਸੰਪਰਕ : ਨਿਰਦੇਸ਼ ਸਿੰਘ ਚੌਹਿਲ (ਪ੍ਰਧਾਨ) 98159-21940, ਪਰਮਵੀਰ ਸਿੰਘ ਸੰਧੂ (ਖਜ਼ਾਨਚੀ) 99889-95454

Statement: - Arsh Sachar S/o Parveen Sachar (Social Worker) r/o Faridkot Mobile 9988000023

Stated that I am resident of the above address and am a social worker. I would like to inform that this Farid Enclave Welfare Society, which has registered No.1040, the society has been collecting money in an improper manner from so many years. Now, it has come to know from the letter of PUDA Department that their society is not registered there, it is illegal. It cannot collect money without any lawful right. That the money which it has collected from last many years and has done misuse on the society, against them necessary action may be taken. I am presenting report given by PUDA, in which it informs that this society is illegal, and the money which it has collected, am providing its receipt as evidence. My application be considered as my statement. Statement has been read, heard, it is correct.

Sd/- 20/06/2025

Arsh Sachar Above

Verified statement

Iqbal Chander

Police Station City Faridkot

Dated 21/6/25

Certified that this is true & correct
Translation in English of the original
in Punjabi/Hindi produced before me

Kuldip Singh
Advocate
Notary Public
Faridkot

02-08-2025



ਬਿਭਾਨ : ਸਮਾਜ ਸੇਵਾ ਸਿੱਖ ਮੈਂਬਰ 510 497 ਸੋਸ਼ਲ ਮੈਂਬਰ (Social Welfare)
ਸ਼੍ਰੀਮੀ ਫਰੀਦਕੋਟ ਮੋਬਾਇਲ 9988000023

ਬਿਭਾਨ ਵੀਤਾ ਕਿ ਮੈਂ ਉਕਤ ਖੇਤਰ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਤੇ
ਮੈਮਲ ਵਰਗ ਹਾਂ। ਮੈਂ ਇਹ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਇਹ *Fixed
Enclave Welfare Society* ਤੇ ਕਿ ਰਜਿਸਟਰ ਨੰ 1040 ਹੈ
ਮੈਮਬਰੀ ਖਰੀਦ ਮਾਲਾਂ ਤੇ ਸਕੇਲਤ ਤਰੀਕੇ ਨਾਲ ਖੱਸੇ ਇਕੱਠੇ
ਕਰ ਰਹੀ ਹੈ ਜਿਹੇ ਇਹ PUDA ਮਹਿਕਮੇ ਦੀ ਡਿਵੀਜ਼ਨ ਤੋਂ ਖਰੀਦ
ਲੈਂਗਾ ਕਿ ਇਹਨਾਂ ਦੀ ਮੈਮਬਰੀ ਉੱਚੇ ਰਜਿਸਟਰ ਹੀ ਨਹੀਂ
ਹੈ, ਗੈਰ ਵਾਲੀਦਾਰੀ ਹੈ। ਇਹ ਖਿਲਾ ਵਾਲੀਦਾਰੀ ਤੱਕ ਤੇ ਖੱਸੇ ਇਕੱਠੇ
ਨਹੀਂ ਕਰ ਸਕਦੀ। ਜੇ ਇਹਨਾਂ ਨੇ ਖਿਲਾ ਮਾਲਾਂ ਤੇ ਖੱਸੇ ਇਕੱਠੇ
ਕਰ ਉਹਨਾਂ ਦਾ ਮੈਮਬਰੀ ਦੇ ਗਰੁੱਪ ਉੱਚੇ ਵੀਤਾ ਹੈ। ਇਹਨਾਂ ਤੇ
ਬਣਦੀ ਵਾਰਦਾਦੀ ਕੀਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ। ਮੈਂ PUDA ਵਲੋਂ ਇੱਕ
ਰਿਪੋਰਟ ਜਿਸ ਵਿੱਚ ਉਹ ਦੱਸਦੇ ਹਨ ਕਿ ਇਹ ਮੈਮਬਰੀ ਗੈਰ ਵਾਲੀਦਾਰੀ
ਹੈ ਤੇ ਨਾਲ ਜੇ ਖੱਸੇ ਇਹਨਾਂ ਨੇ ਇਕੱਠੇ ਕੀਤੇ ਹਨ ਉਹਨਾਂ ਦੀਆਂ
ਗਰੀਬਾਂ ਬਾਰੇ ਸਬੂਤ ਖੱਸੇ ਨਹੀਂ ਕਰ ਰਿਹਾ ਹੈ। ਮੇਰੀ ਦਰਖਾਸਤ
ਨੂੰ ਹੀ ਮੇਰਾ ਬਿਭਾਨ ਸਮਝਿਆ ਜਾਵੇ। ਬਿਭਾਨ ਖਰੀਦ ਲਿਖਾ,
ਸੁਖ ਲਿਖਾ, ਠੀਕ ਹੈ ਜੀ।

Sachin
20/06/2025
ਸਮਾਜ ਸੇਵਾ ਸਿੱਖ

ਤਸਵੀਰ ਬਿਭਾਨ
ਬਿਭਾਨ ਵਾਲੀਦਾਰੀ
ਖਾਣਾ ਮਿਥੀ ਫਰੀਦਕੋਟ
ਮਿਤੀ 21/6/25

**Farid Enclave Phase-1 and Phase-2 Constructed
Houses/SCO/Booth (P-5)**

Sr. No.	H.No.	Name
1	6,7	Swaranjit Singh Doad
2	11	Harjit Kaur
3	13	Satjit Singh
4	14	Jagwinder Singh
5	16	Harsangeet Singh
6	20	Mandeep Singh
7	21	Sandeep Singh
8	23	Gurlal Singh
9	29	Gurcharan Singh
10	31	Sushil Kumar Kausal
11	32	Meet Brar
12	49	Harjinder Singh
13	60	Sukhjit Singh
14	62	Nirmal Singh Chahal
15	65	Paramdeep Singh Kahlon
16	68	Dr. Manpreet Kataria
17	72	Parveen Sachar/Arsh Sachar
18	73	Dr. Nacchhattar Singh Pannu
19	77	Durga Parshad
20	81	Balwinder Singh
21	82	Jagroop Singh
22	83	Gamdoor Singh
23	84	Gurmail Singh
24	93	Nageshwar Parshad Droga Mishra
25	94	Om Parkash Sharma
26	101	Shahi Haveli Kitchen
27	107-108	Shahi Haveli Quaters for Servants
28	140	Sukhpal Singh Sandhu
29	145	Sarabjit Singh
30	146	Adv. Gurdeep Arora
31	147	Paramveer Singh Sandhu
32	148	Paramjit Singh Dhaliwal

**Farid Enclave Phase-1 and Phase-2 Constructed
Houses/SCO/Booth (P-5)**

Sr. No.	H.No.	Name
33	149	Varinder Amar
34	152	Nirmal Singh
35	153	Jasjeet Singh
36	155	Jaskarandeep Singh
37	160	Paramjit Singh Bedi
38	163	Updesh Singh Brar
39	164	Jaswinder Singh
40	168	Narinder Kaur
41	175	Maninder Kaur
42	176	Barjinder Singh Sethi
43	180	Mehar Singh Mahal
44	181, 182, 183	Kuljinder Singh Doad
45	185	Ranjit Singh
46	188	Gurjit Singh
47	198	Jaspal Kaur Sekhon
48	199	Jaspal Kaur Sekhon
49	200	Vikas Monga
50	201	Sukhjinder Singh
51	202	Gurmeet Singh Sandhu
52	205	Hardeep Singh
53	207	Sukhwinder Singh Deol
54	208	Gurpreet Singh Sran
55	210	Farm House
56	217	Jagjeet Singh
57	218	Pushpa Devi
58	222	Suba singh
59	227	Laddi
60		Yadwinder Singh
61	236	Gurshinder Singh Sran
62	STP Backside	Relative of Nageshwar Parshad
63	Farm House	Sanjeev Kumar Mittal
64	Farm House	Davinder Singh

**Farid Enclave Phase-1 and Phase-2 Constructed
Houses/SCO/Booth (P-5)**

Sr. No.	H.No.	Name
65	Farm House	Paramdeep Singh
SCO		
1	SCO 3	Om Parkash Sharma
2	SCO 4	Surinder Singh Dhillon
3	SCO 5	Baba Farid Car Bazaar
4	SCO 6	Baba Farid Moter Garrage
5	SCO 7	Ashok Kumar Sachar
6	SCO 8	Sandeep Singh
7	SCO 9	New Bombay Furniture
8	SCO 12	Punjab Door
9	SCO 13	Varyam Singh
10-15	SCO 20 to 25	Hotel Shahi Haveli
Booth		
1	Booth 1	Nageshwar Parshad
2	Booth 2	Booth
3	Booth 3	Booth
4	Booth 4	Booth
5	Booth 5	Sukhwinder Singh
6	Booth 6	
7	Booth 7	
8	Booth 8	
9	Booth 9	
10	Booth 10	
11	Booth 11	
12	Booth 12	
School and Water Works		
1	School Phase-1	School now Club Phase-1
2	School Phase-2	School now Club Phase-2
1	Water Works	House at Water Works

Farid Enclave Phase-1 and Phase-2 Members List who give Maintenance Funds (P-6)					
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq.Yrd)	M. Fund
House					
1	6,7	Swaranjit Singh Doad	3	933	1000.00
2	11	Harjit Kaur	3	477	1000.00
3	13	Satjit Singh	1	320	1000.00
4	14	Jagwinder Singh	2	320	1000.00
5	16	Harsangeet Singh	2	320	1000.00
6	20	Mandeep Singh	4	333	1000.00
7	21	Sandeep Singh	3	333	1000.00
8	23	Gurlal Singh	7	311	1000.00
9	29	Gurcharan Singh	5	167	1000.00
10	31	Sushil Kumar Kausal	2	200	1000.00
11	32	Meet Brar	4	200	1000.00
12	49	Harjinder Singh	5	200	1000.00
13	60	Sukhjit Singh	3	292	1000.00
14	62	Nirmal Singh Chahal	2	250	1000.00
15	65	Paramdeep Singh Kahlon	0	192	1000.00
16	68	Dr. Manpreet Kataria	0	250	1000.00

Farid Enclave Phase-1 and Phase-2 Members List who give Maintenance Funds (P-6)					
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq.Yrd)	M. Fund
18	73	Dr. Nacchhattar Singh Pannu	2	250	1000.00
18	81	Balwinder Singh	4	173	1000.00
19	82	Jagroop Singh	4	173	1000.00
20	83	Gamdoor Singh	2	173	1000.00
21	84	Gurmail Singh	3	173	1000.00
22	140	Sukhpal Singh Sandhu	2	200	500.00
23	145	Sarabjit Singh	4	200	1000.00
24	146	Adv. Gurdeep Arora	5	200	1000.00
25	147	Paramveer Singh Sandhu	5	200	1000.00
26	148	Paramjit Singh Dhaliwal	3	200	1000.00
27	149	Varinder Amar	4	200	1000.00
28	152	Nirmal Singh	3	200	1000.00
29	153	Jasjeet Singh	3	200	1000.00
30	155	Jaskarandeep Singh	3	200	1000.00
31	160	Paramjit Singh Bedi	3	200	1000.00
32	163	Updesh Singh Brar	3	200	1000.00
33	164	Jaswinder Singh	4	200	1000.00

Farid Enclave Phase-1 and Phase-2 Members List who give Maintenance Funds (P-6)					
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq.Yrd)	M. Fund
34	168	Narinder Kaur	1	166	1000.00
35	175	Maninder Kaur	2	200	500.00
36	176	Barjinder Singh Sethi	3	200	1000.00
37	180	Mehar Singh Mahal	5	250	1000.00
38	181, 182, 183	Kuljinder Singh Doad	5	750	1000.00
39	185	Ranjit Singh	4	250	1000.00
40	188	Gurjit Singh	2	542	1000.00
41	200	Vikas Monga	4	250	1000.00
42	201	Sukhjinder Singh	4	250	1000.00
43	202	Gurmeet Singh Sandhu	0	250	1000.00
44	205	Hardeep Singh	6	250	1000.00
45	207	Sukhwinder Singh Deol	3	500	1000.00
46	208	Gurpreet Singh Sran	2	500	1000.00
47	222	Suba singh	2	250	1000.00
48	227	Laddi	3	250	1000.00
49		Yadwinder Singh		250	1000.00
50	236	Gurshinder Singh Sran	3	250	1000.00

Farid Enclave Phase-1 and Phase-2 Members List who give Maintenance Funds (P-6)					
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq.Yrd)	M. Fund
SCO					
51	SCO 4	Surinder Singh Dhillon		177	500.00
52	SCO 5	Baba Farid Car Bazaar		177	500.00
53	SCO 6	Baba Farid Moter Garrage		177	500.00
54	SCO 7	Ashok Kumar Sachar		177	500.00
55	SCO 8	Sandeep Singh		177	500.00
56	SCO 12	Punjab Door		177	500.00
Total			152	14860	52000.00
Monthly Income					
Monthly Collection by Colony		52000.00			
Hotel DASTAN		1700.00			
S. Kushaldeep Singh Kiki Dhillon		1000.00			
Total		54700.00			

Farid Enclave Phase-1 and Phase-2 Members List of Non-Payee Maintenance Funds (P-7)				
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq. Yrd)
House				
1	72 + Farm House (1000 sq y)	Parveen Sachar/Arsh Sachar	6	1250
2	77	Durga Parshad	3	250
3	93	Nageshwar Parshad Droga Mishra	3	153
4	94	Om Parkash Sharma	4	153
5	101	Shahi Haveli Kitchen	0	346
6	109	Shahi Haveli Quaters for Servants	6	200
7	198	Jaspal Kaur Sekhon	4	250
8	199	Jaspal Kaur Sekhon	1	250
9	210	Farm House	0	1000
10	217	Jagjeet Singh	0	266
11	218	Pushpa Devi	2	166
12	STP Backside	Relative of Nageshwar Parshad	4	200
13	Farm House	Sanjeev Kumar Mittal	4	1090
14	Farm House	Davinder Singh	0	1000
15	Farm House	Paramdeep Singh	0	500

Farid Enclave Phase-1 and Phase-2 Members List of Non-Payee Maintenance Funds (P-7)				
Sr. No.	H.No.	Name	Total Members	Plot Size (Sq. Yrd)
SCO				
1	SCO 3	Om Parkash Sharma	2	121
2	SCO 9	New Bombay Furniture	0	177
3	SCO 13	Varyam Singh	0	177
4-9	SCO 19 to 24	Hotel Shahi Haveli (Apprximate Visitors daily)	100	726
Booth				
1	Booth 1	Nageshwar Parshad	0	3.33
2	Booth 2	Booth	0	3.33
3	Booth 3	Booth	0	3.33
4	Booth 4	Booth	0	3.33
5	Booth 5	Sukhwinder Singh	5	3.33
6	Booth 6	Booth	0	3.33
7	Booth 7	Booth	0	3.33
8	Booth 8	Booth	0	3.33
9	Booth 9	Booth	0	3.33
10	Booth 10	Booth	0	3.33
11	Booth 11	Booth	0	3.33
12	Booth 12	Booth	0	3.33
School and Water Works				
1	School Phase-1	School now Club Phase-1	0	978
2	School Phase-2	School now Club Phase-2	0	1254
3	Water Works	House at Water Works	3	150
Total			147	10697

P-8

Receipt

I Gurbhajan Singh work as a security guard in "Farid Enclave, Faridkot" colony. I have received the salary of 14000/- (Rupees Fourteen Thousand Only) for the month of June paid in July 2025, on 10-07-2025 and have given this receipt in writing so that it can be used in case of need.

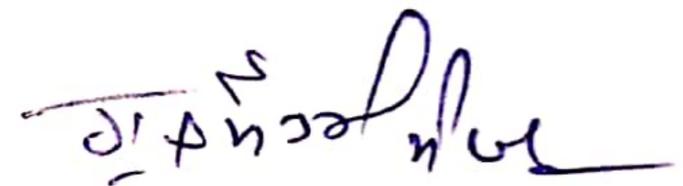
Gurbhajan Singh
(Gurbhajan Singh)

Mob. No. 95017-72572

P-9

Receipt

I Gulmohar Singh work as a security guard in "Farid Enclave, Faridkot" colony. I have received the salary of 10000/- (Rupees Ten Thousand Only) for the month of June paid in July 2025, on 10-07-2025 and have given this receipt in writing so that it can be used in case of need.



(Gulmohar Singh)

Mob. No. 97792-20702

509



Farid Enclave Welfare Society <faridenclavewelfaresociety@gmail.com>

Bill Payment Receipt For Account 3000509726**PSPCL DoNotReply** <onlinebill@pspcl.in>
To: faridenclavewelfaresociety@gmail.com

9 June 2025 at 22:06

**Punjab State Power Corporation Ltd.****Bill Payment Successful !**

Below are the payment details.

Consumer Name	M/S
Account No.	3000509726
Bill Due Date	23 JUN, 2025
Transaction Date	09 JUN, 2025
Receipt No.	220176570
Gateway Ref. No.	BLS2506090514272
Bill Category	NRS NRS WITH DPC/0
Bill Cycle/Group	3/0
Sub Division Name	SUBURBAN SUB DIVISION FDK
Amount Paid	Rs.7350/-
Amount in Words	Seven Thousand Three Hundred Fifty Rupees Only
Payment Status	Amount subject to realization.

"Whatever you are, be a good one."

Thanks for the payment

Best Regards,
PSPCL IT Team.
Customer Care Number: 1912
Customer Care E-mail: 1912@pspcl.in
Customer Care E-mail: helpdesk-pspcl@pspcl.in**LOGIN TO VIEW RECEIPT FOR 3000509726**



Farid Enclave Welfare Society <faridenclavewelfaresociety@gmail.com>

Bill Payment Receipt For Account 3000509726

PSPCL DoNotReply <onlinebill@pspcl.in>
To: faridenclavewelfaresociety@gmail.com

9 June 2025 at 22:06



Punjab State Power Corporation Ltd.

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Thanks for the payment

Best Regards,
PSPCL IT Team.
Customer Care Number: 1912
Customer Care E-mail: 1912@pspcl.in
Customer Care E-mail: helpdesk-pspcl@pspcl.in

LOGIN TO VIEW RECEIPT FOR 3000509726

FARID COLONIZERS .
-KKP ROAD MAI GODRI
MAI GODRI
Mobile: 95XXXXX572
Email: faridXXXXXXXXXfaresociety@gmail.com
Circle: FARIDKOT
Division: FARIDKOT DIVN
Sub-Division: SUBURBAN SUB DIVISION
FDK(5234)

Category: **SAP-SBM-NRS-GEN**
Connection Date: **10-Feb-2008**
Sanctioned Load: **11.97 KW**
Contract Load: **0.00 KW**
ACD: ₹ 8400
Meter Security: ₹ 950
Security Cons. Amount: ₹ 8400
Interest of Security: ₹ 0

Bill Cycle: 4
Meter Status: O
Bill Status: OK
Meter Phase: 3
Meter Type: E
Bill Date: **08-JUL-2025**
Current Reading: **82209**
Previous Reading: **82027**
Meter Make: **Others**
Meter Digits: **6**
Meter No. **100001630077-20692**
Current Reading Date: **08-JUL-2025**
Previous Reading Date: **06-Jun-2025**
Bill days: **32**

Account-3000507355 Payable Amount: ₹ 2860	Due Date: 18-Jul-2025 (Cash/Online) 18-Jul-2025 (DD/Cheque)	Units Consumed 182	Current Bill (A+B+C-D+E+G+H) ₹ 2866.00	Previous Outstanding (F) ₹ 0	Amount payable within one month of the due date : ₹ 2903
--	--	------------------------------	--	--	---

Energy Charges (A)

Slab	Price/Unit	Units	Amount (₹)
0-100 kWh	6.89	100	689
100-500 kWh	6.89	82	564.98
500-Above kWh	7.75	0	0
Above 500kWh/month	0	0	0
Energy Charges (₹)			1254

Other Charges

Rentals (C) (₹)	32
Subsidy (D) (₹)	0
Fuel Cost Adj. Charges (E) (₹)	0
Previous Outstanding (F) (₹)	0
Additional Surcharge (G) (₹)	0

Fixed Charges (B)

Sanctioned Load (in kW)	(l)	11.97
80% of Load (in kW)	(c)	9.576
Rate per kWh/ month	(r)	110
Billing Days	(d)	32
Fixed Charges (₹)	c*r*d*12/365 or 366	1108

Taxes/ Duty/ Cess (H)

Electricity Duty (₹)	354
Municipal Tax (₹)	0
IDF (₹)	118
Cow Cess (₹)	0
Any Other (₹)	
Total Taxes (₹)	472

Previous Outstanding (F) (₹)

Current Charges (₹)	Unpaid Arrears (₹)	Adjustments (₹)	Sundry Charges (₹)	Sundry Allowances (₹)
2866.00	0	0	0	0

Previous Consumption Pattern

Cycle	KWH
Cycle 1	135
Cycle 2	248
Cycle 3	213
Cycle 4	239
Cycle 5	318
Cycle 6	273

Last Payment Detail

Amount	Date
₹2430.00	09-JUN-2025



Scan & Download PSPCL App

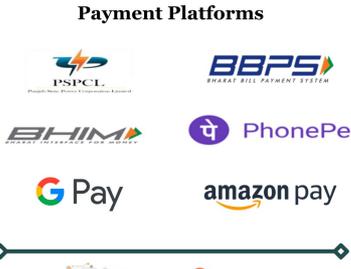
Save electricity



Powering Punjab
Enriching Lives!

Install Rooftop Solar
Save Bills

Payment Platforms





Scan & Pay Bill

Help Center

1912 Toll-Free No.(24x7) WhatsApp: 96461 01912
Website: <https://pspcl.in/> Missed Call: 1800 180 1512
Email: 1912@pspcl.in SMS: 96461 75770
Pay online at: <https://billpayment.pspcl.in/>

For power interruption complaints & restoration status please download the Mobile App or login to the website

PROPOSED LAYOUT PLAN OF PUDA APPROVED RESIDENTIAL COLONY

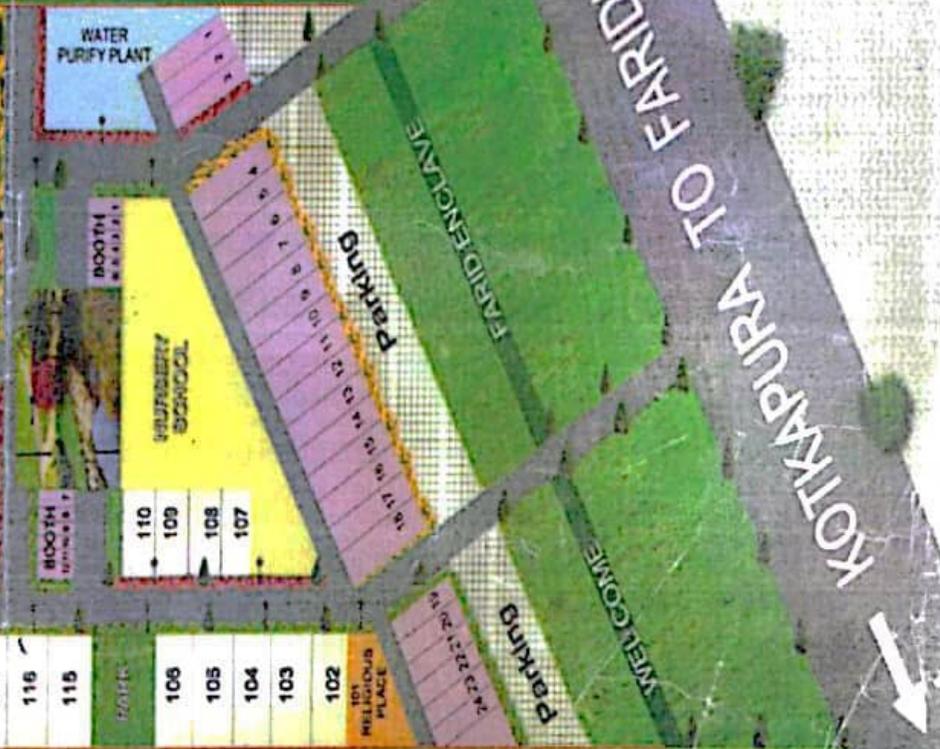
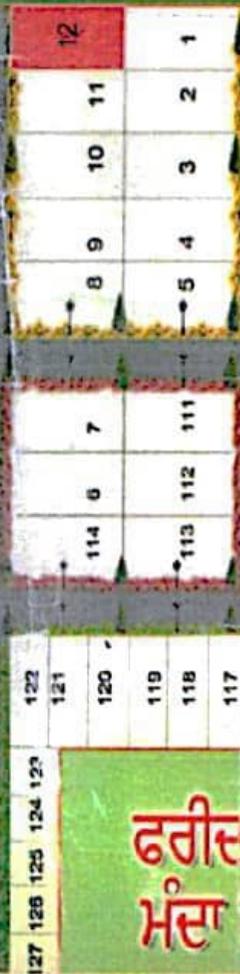
FARID ENCLAVE



P-13



Plantation Area



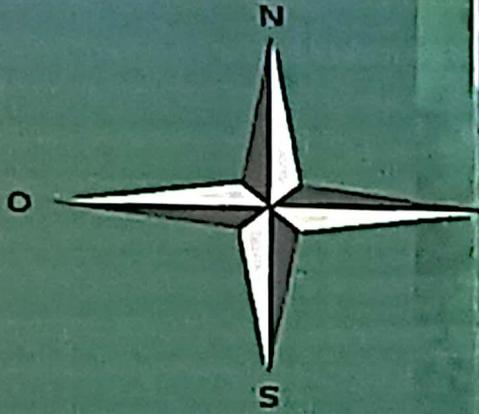
KOTKAPURA TO FARIDKOT

FARID ENCLAVE

WELCOME

ਫਰੀਦਾ ਖਾਲਕ ਖਲਕ ਮਹਿ ਖਲਕ ਵਸੈ ਰਬ ਮਾਹਿ॥
ਮੰਦਾ ਕਿਸ ਨੋ ਆਖੀਐ ਜਾਂ ਤਿਸੁ ਬਿਨੁ ਕੋਈ ਨਾਹਿ॥

CONTACT NOS. 098141-56642, 98148-43081, 98140-97043, 98152-61278



S.T.P.

94
93

84
83
82
81

80
197

79

133.12 sq.yds
133.12 sq.yds
133.12 sq.yds
133.12 sq.yds

STREET-30' WD.

128.32 sq.yds
125 sq.yds
125 sq.yds
125 sq.yds
145 sq.yds

STREET-30' WD.

151 sq.yds	238.50 sq.yds
160 sq.yds	157 sq.yds
160 sq.yds	158 sq.yds
140.27 sq.yds	140.27 sq.yds
140.27 sq.yds	138.83 sq.yds

STREET-30' WD.

246.67 sq.yds				
246.67 sq.yds				

STREET-45' WD.

160.27 sq.yds
163.72 sq.yds
164.11 sq.yds
164.54 sq.yds
165 sq.yds
165.40 sq.yds
165.79 sq.yds
132.50 sq.yds
135.20 sq.yds

STREET-30' WD.

204 203
202 201 200 199

198

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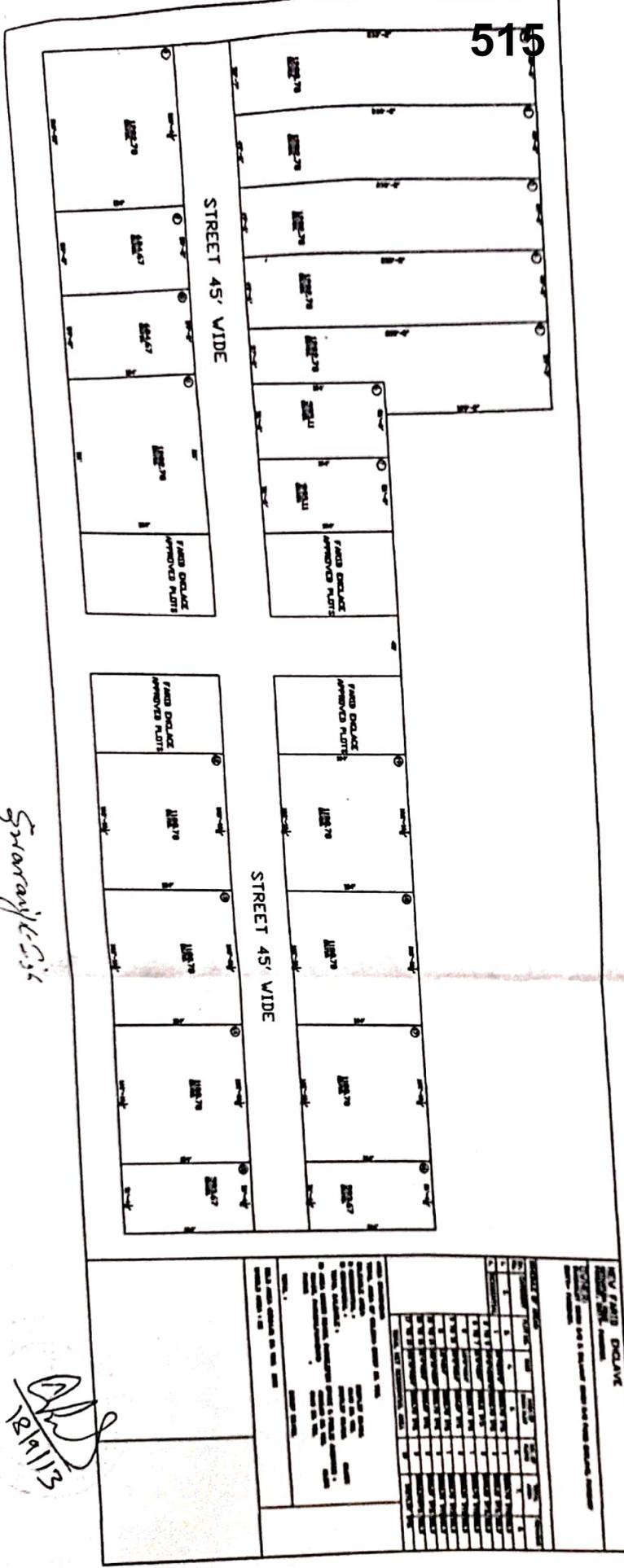
162
161
160

New Farid Enclave

515

Swaraj K. S.

18/11/13



NEW FARM HOUSE
 APPROVED PLOTS
 APPROVED PLOTS
 APPROVED PLOTS

Sl. No.	Plot No.	Area (sq. ft.)	Remarks
1	1		
2	2		
3	3		
4	4		
5	5		
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100	100		

Issued under RTI, Act 2005

Signature and official stamp of the issuing authority.